

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH COURT No. 1**

**SERVICE TAX MISCELLANEOUS APPLICATION NO. 50191 OF 2022
IN
SERVICE TAX APPEAL NO. 50614 OF 2017**

[Arising out of the Order-in-Appeal No. 538-AK-ST-JPR-2016 dated 22/12/2016,
passed by Commissioner of Central Excise - Udaipur]

PUROHIT CONSTRUCTION CONTRACTOR

Appellant

PROP.- KANHIA LAL PUROHIT, A-28, CHITRAKUT NAGAR,
SANGANER ROAD BHILWA RARAJASTHAN

Vs.

**COMMISSIONER OF CENTRAL GOODS AND SERVICE
TAX EXCISE CUSTOMS-UDAIPUR**

Respondent

Appearance

Ms. Kainaath, Advocate for the appellant

Shri Radhe Tallo, Authorised Representative for the Respondent

CORAM:

HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 05/07/2022

FINAL ORDER NO. 50586/2022

JUSTICE DILIP GUPTA:

It is stated by the learned counsel appearing for the appellant that a certificate in form of Form-4 regarding full and final settlement of the dues has been issued. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**